

10. Dr. Vivekanand Gramodyog,
Sahajanpur

11. Manav Seva Sansthan
Lucknow

12. R.D. Memorial Educational Society,
Ghaziabad

13. Society for Human Resource Development,
Pratapgarh

14. All India Women Conference,
Saharanpur

15. R.C. Gramoudyog Sansthan
Sahajanpur

WEST BENGAL

1. Mittal Gore Kishori Bala Databya Chikitsalya,
Midnapur

2. Deulichak Palli Unnanan Samiti,
Midnapur

3. Barbasunderpur Despavan Pragati Sangha,
Midnapur

4. S.C., Tribal & Minority Welfare, Midnapur

5. Durgapur Mahakuma Khadi Mahila Unnayan
Samiti, Birndaban

6. Agardoot, Vill. Kanbatia,
Distt. Howrah

[English]

Institutional Land Charges

2995. SHRI K.P. NAIDU: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) whether the rates for fixing institutional land charges allotted by DDA have been cleared by the Ministry of Finance.

(b) if not, the reasons therefor; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) No, Sir. The issue relating to revision of land rates is under the consideration of the Government.

Mineral Water

2996. SHRIMATI RAMA DEVI: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "check that bottle of 'safe' mineral water" appearing in the *Times of India* dated February 26, 1999;

(b) if so, the facts of the matter reported therein;

(c) the reaction of the Government thereto;

(d) whether recently the Government have banned the sale of some such mineral waters in Railways;

(e) the estimated quantity of mineral water to be produced in different sizes of bottles in the country;

(f) the approximately outlay and market value of the product, firms-wise/State-wise;

(g) whether samples have been lifted to check the quality standard of mineral water during the last three years; and

(h) if so, the details thereof and the action taken against the responsible officials?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) to (h) The information is being collected and will be laid on the Table of the House.

Wind up of FCI Depot

2997. SHRI NRIPEN GOSWAMI: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government propose to wind up some depots of the Food Corporation of India in Assam;

(b) if so, the details thereof and the reasons therefor;

(c) whether distribution of foodgrains through ration shops in those places is likely to be disturbed; and

(d) if so, the steps taken or proposed to be taken for distribution of ration items in the State?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) and (b) No, Sir, One small godown of capacity of 412 MTs hired from private party by FCI is being dehiared at Nalbari District because the godown is found to be unstorage-worthy presently.

(c) and (d) The distribution of foodgrains will not be disturbed as the same would be issued from the nearby depots.

[*Translation*]

New Construction in East Delhi

2998. SHRI PRADEEP KUMAR YADAV: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether any proposal is under consideration of the Government for any new construction on the vacant land of Delhi Development Authority in the vicinity of Shastri Park and Gautam Puri Kaithwada, in East Delhi;

(b) if so, the details thereof; and

(c) the time by which the construction is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) DDA has reported that a portion of the land in the vicinity of Shastri Park and Gautam Puri has been earmarked for district centre-cum-facility centre, Shastri Park. The scheme has been approved by the Delhi Urban Arts Commission.

(i) The Scheme covers an area of 12.6 hec. for District Centre and has been planned with FAR of 125 with facilities such as Hotel, Cinema, Departmental Store/Restaurant, Govt. Offices, Community Facility Plots, Petrol Pumps, DTC/Bus Station, Art Gallery and Theatre. Two level parking with conference and Convention Centre, Exhibition Halls, Post Office, Nursing Home, Central Park and Plots for Shops-cum-offices. Provision for a Police Station has also been kept.

(ii) The Facility Centre Scheme covers an area of 12.88 hec. and has been planned with facilities namely, 66 KV Grid sub-Station, Hospital, Fire Station, College, Nursing Home, Sewage Pumping Station and Sewage Treatment Plant.

(c) DDA is doing only development of the District centre and Facility Centre, Shastri Park. Since this is a low lying area and sullage water from the surrounding unauthorised colonies gets collected into this area, hampering its development, the development work is expected to be completed by March, 2001. Thereafter, the plots will be disposed off through auction and the construction will be done by the prospective buyers themselves on their plots.

[*English*]

DDA Shops under Madipur Paschimpuri Scheme

2999. SHRI SATNAM SINGH KAINTH: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to USQ No. 3251 on July 9, 1998 regarding C.S.C. Madipur-Paschimpuri Scheme and stated:

(a) whether a number of shops constructed by the DDA under C.S.C. Madipur-Paschimpuri Scheme are in unauthorised occupation;

(b) if so, whether the Government propose to conduct an inquiry into the matter and find out the loss suffered by DDA, till date; and

(c) the action taken against the official of DDA responsible for this?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir. DDA has reported that as per physical verification, the remaining unallotted shops are lying vacant, under the possession of DDA.

(b) and (c) In view of reply at (a) above, the question does not arise.

Purchase of Vans

3000. SHRI SURENDRAN CHENGARA: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Kerala has sought financial assistance under the Centrally Sponsored Schemes for purchase of vans to the areas which are not covered under the Revamped Public Distribution System; and

(b) if so, the details thereof and the decision thereon?